

Prescribing Sugar Milling Capacity to 2000 Tonnes per day

1176. SHRI BALSHAHEB VIKHE PATIL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether keeping in view the high cost involved in setting up a sugar mill, there is any proposal before the Government to ensure that the sugar milling capacity is kept to a minimum of 2000 tonnes per day instead of 1250 tonnes per day;

(b) whether it is a fact that all the sugar units presently operating with 1250 M.T. per day are economically viable;

(c) if so, whether Government would ensure that in future a minimum milling capacity of 2000 tonnes per day is prescribed; and

(d) if not, the reasons for the same?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) to (d) Government is not considering the establishment of new sugar factories having a minimum capacity of 2000 tonnes cane per day (TCD) instead of 1250 TCD. A standard sugar factory having an initial capacity of 1250 TCD can easily be expanded with few additions to a capacity of 2000 TCD. Due to the steep increase in the cost of plant and machinery, a 1250 TCD sugar factory was not proving economically viable. The Government have, therefore, sanctioned a scheme to provide incentives to such new sugar factories based in part on excise duty concession and in part on higher percentage of levy free sugar quota.

Receipts for ground rent paid by allottees of MIG Flats in East of Kailash

1177. DR. V. KULANDAIVELU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the D.D.A. does not issue any receipts for the Ground Rent paid annually by the allottees of the

MIG Flats in the East of Kailash since the last 3-4 years;

(b) if so, the reasons therefor;

(c) whether in the absence of such receipts being formally issued by the D.D.A. the allottees are being denied rebate for such payments by the Income Tax authorities;

(d) whether he will direct the D.D.A. to invariably issue receipts for such payments not only in future but also for payments made the past; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) and (b) The DDA has reported that payment of Ground Rent is received by the authorised branches of the State Bank of India and Central Bank of India through challan forms. One copy of the challan duly receipted is given to the Payee by the bank authorised receive the payment and no separate receipt is necessary from the DDA. For payments received through Demand Drafts from out-station allottees, necessary receipt is issued by the DDA, which is sent to them by post.

(c) The information is being collected and will be laid on the Table of the Sabha.

(d) and (e) The DDA has reported that the receipt given by the bank on its behalf provides acknowledgement of the amount received and no further receipt from it is necessary.

Renovations proposed for Vigyan Bhavan

1178. SHRI VISHWANATH SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether renovations are proposed for Vigyan Bhavan and if so, full details of expenditure involved;

(b) when was the last renovation done and the expenditure involved;

(c) what was the original total expenditure on Vigyan Bhavan when first built and the total expenditure on its 'renovations' including the one now proposed;

(d) what is the year-wise annual expenditure on upkeep and maintenance of Vigyan Bhavan for the last 5 years and income therefrom; and

(e) whether Government will consider steps to reduce public expenditure on Vigyan Bhavan and other such buildings and facilities considering the overall poverty of the country and if so, details thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND
WORKS AND HOUSING (SHRI BUTA
SINGH): (a) Modifications are being
carried out to Vigyan Bhavan and
Vigyan Bhavan Annexe to suit the
requirements of the Seventh Non-Alig-
ned Conference 1983. Expenditure
involved is likely to be about Rs. 165.00
lakh.

(b) Last modifications were carried
out in Vigyan Bhavan and Vigyan
Bhavan Annexe in 1979-80 at an ex-
penditure of Rs. 260 lakh.

(c) The information is as under:—

(i) Expenditure incurred on cons-
truction of Vigyan Bhavan in
1956—Rs. 93.3 lakh.

(ii) Expenditure incurred on cons-
truction of Vigyan Bhavan Annexe
in 1967-68—Rs. 44 lakh.

(iii) Expenditure incurred on con-
structions to Vigyan Bhavan and
Vigyan Bhavan Annexe in 1979-80
—RS. 260 lakh.

(iv) Expenditure likely to be in-
curred on modifications and addi-
tional facilities to Vigyan Bhavan
and Vigyan Bhavan Annexe during
1982-83—Rs. 165 lakh.

(d) The information will be laid on
the table of the Sabha.

(e) Minimum expenditure is being
incurred on maintenance of facilities
in Vigyan Bhavan and other such
buildings.

Assistance to West Bengal for Drought

1179. SHRI SANAT KUMAR MAN-
DAL: Will the Minister of AGRICUL-
TURE be pleased to state the aid/assis-
tance proposed to be given during the
remaining part of the current financial
year to West Bengal Government to
meet the drought situation prevailing
in the State?

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI ARIF MOHAMMAD KHAN):
The State Government had submitted
a memorandum in July, 1982. After
the visit of the Central Team and
approval of High Level Committee on
Relief, a ceiling of expenditure of Rs.
24.77 crore was sanctioned on 15th
September, 1982.

A second memorandum on drought
was received from the State on 22nd
October, 1982. After the visit of the
Team and the approval of the High
Level Committee, a ceiling of expendi-
ture of Rs. 40.50 crore and a loan com-
ponent of Rs. 3 crore, was sanctioned
on 14th December, 1982.

These ceilings of expenditure are to
be utilised by March, 1983.

किसानों को शुद्ध उर्वरकों का उपलब्ध
कराना

1180. श्री अशफाक हुसैन : क्या कृषि
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शुद्ध रसायन उर्वरक किसानों
को अत्यन्त कम मात्रा में उपलब्ध है और
उन्होंने इस संबंध में एक वक्तव्य दिया है ;

(ख) क्या वक्तव्य की प्रामाणिक प्रति
सभा पटल पर रखी जाएगी ;